

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2185  
ANSWERED ON:06.08.2010  
RESIDENTIAL SCHOOLS  
Patel Shri Kishanbhai Vestabhai

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) the amount spent so far for the setting up of Eklaya Model Residential Schools in the country;
- (b) the details of Eklaya Model Residential Schools running in the country State- wise alongwith the funds disbursed to each such residential schools during each of the last three years and the current year;
- (c) the funding pattern of such schools;
- (d) the funds allocated for each such residential school for the current financial year; and
- (e) the steps taken or proposed to be taken by the Union Government to ensure maximum utilization of such funds profitably?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR A. CHAUDHARY)

(a) to (e) Since 1997-98, 100 EMRS were sanctioned by the Ministry to 22 States of the country of which 89 schools are reported to be functional. A list of these EMRSs is at Annexure - I. Funding for EMRS is done out of grant under proviso to Article 275 (1) of the Constitution of India. Till 2006-07, the Ministry had released an amount of Rs. 307.45 crore to States for EMRS. From 2007-08, release of funds for EMRS is being done as a part of overall proposals of the State Governments for funding under Article 275(1) proviso of the Constitution. A statement indicating the grant released by the Ministry through grant under Article 275 (1) to various States during the last three years and the current financial year is enclosed at Annex - II.

As per the revised guidelines on EMRS issued in June, 2010, the capital cost for the school complex is Rs. 12.00 crore with a provision to go up to Rs. 16.00 crore in hill areas, deserts and islands. Any escalation will have to be met by the State/ UT Government. Recurring cost is Rs. 42,000/- per child for first year with a provision to raise by 10% every second year to compensate for inflation etc. For procurement of essential, non-recurring items like furniture/ equipment including for kitchen, dining, hostel, garden etc.- @ Rs. 10.00 lakh per school is allowed once in every five years. It is solely the responsibility of the States concerned to effectively run such EMRSs in accordance with the guidelines. To ensure proper utilization of fund, grant for EMRS is released only when physical and financial reports of the grant under Article 275 (1) of the Constitution of previous years are furnished by the concerned State Government.